

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 28 of 2020 in C.P.(I.B) No.127/NCLT/AHM/2017

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2021**

Name of the Company: Neesa Leisure Ltd
V/s
Jaipur Development Authority

Section 60(5) of the Insolvency and Bankruptcy
Code, 2016

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

ORDER
(through video conferencing)

Advocate, Mr. Piyush Agnihotri appeared on behalf of advocate, Mr. Nandish Chudgar for the Applicant and requesting for time.

The prayer is allowed.

Advocate, Mr. Aditya J Pandya appeared on behalf of Respondent.

List the matter on 04.02.2021.


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 18th day of January, 2021


MANORAMA KUMARI
MEMBER JUDICIAL